NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH** CHENNAL



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/543/(IB)/2017

NAME OF THE PETITIONER(S)

: SYNCOTTS SPORTS PVT LTD

NAME OF THE RESPONDENT(S)

: BENNCO ENTERPRISES PVT LTD

UNDER SECTION

: 9 rule 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

(1) P. Neelakantan 2) v Mahadel

Council Ex Boperte Debix Modakautaut



ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has submitted copy of the G-Mail wherein details are contained with regard to the schedule of payments of the outstanding amount claimed by the Petitioner. Accordingly, the Corporate Debtor is directed to make payment of the outstanding debt to the Operational Creditor.

Counsel for the Corporate Debtor submitted that as per the order dated 24.10.2017 payment shall be made today through RTGS transfer.

In terms of the schedule of the payment of the outstanding debt, the Application stands **disposed of.** However, the Applicant is at liberty to revive the petition if the Corporate Debtor will commit any default in making payment.

MEMBER (TECHNICAL) ghk

MEMBER (JUDICIAL)